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File No: 1(45)2011/Misc/FSSAI (Part-II)
Food Safety and Standards Authority of India
(Enforcement Division)

(A Statutory Authority established under Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi - 110002

The 17th August, 2016

Order

Subject: Registration of FBOs using the platform of Common Service Centre-Special Purpose Vehicle (CSC-SPV).

Reference order of even number dated 01st June, 2016 wherein utilisation of CSC-SPV platform for Registration of FBOs was intimated. It has been decided that the time period for special promotion i.e. FSSAI funding the CSC service charge of Rs 30/- for Registration of FBOs has been extended from 04th August, 2016 to 30th September, 2016.

2. States/UTs have raised few queries regarding the modalities of the Registration done through the Common Service Centre and the same is clarified below:

- (a) Registration Certificate would be Auto Generated after filing of the application and the data shall be electronically transferred to the concerned Registering Authority for verification and other follow up actions (if any);
- (b) The Auto Generated Registration Certificate would be provisional for the first 30 days. During this period, the Registering Authority can suspend or cancel the Registration Certificate for any non-compliance of the provisions of the FSS Act, Rules and Regulations;
- (c) Registration shall be undertaken by CSC strictly in accordance with Regulation 1.2.4 and 2.1.1 of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011;
- (d) No Signature is required for the Registration Certificate generated through the CSC;
- (e) CSC shall not provide any offline details of the Registration Certificate issued since the details are made available in the bin of Registering Authority and MIS of number of such Registration Certificate is provided in the FLRS;
- (f) States/UTs may open bank accounts for direct transfer of fee collected through CSC to have consolidated data of total fee collected in the State/UT;
- (g) The list of State Representatives of CSC is attached herewith for States/UTs to liaison with them for training programmes, etc;

3. Commissioners of Food Safety of States/UTs may forward any queries relating to the CSC platform to ensure that the registrations of FBOs are expedited.
4. This issues with the approval of Competent Authority

Encl: As above

Bimal 13/12/2016
(Bimal Kumar Dubey)
Director (Regulatory Compliance)
Tel. No. 011-23237433

To,

- (i) All Commissioner of Food Safety of all States/UTs
- (ii) All Central Licensing Authority

Copy to:

- (i) CITO - For necessary action and uploading on FSSAI website.
- (ii) CSC SPV, Ministry of Communications & Information Technology, Electronics Niketan, 3rd Floor, DIT, 6, CGO, Complex, Lodhi Road, New Delhi-110003